

②

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1423 of 2000

(M.A.No.5092/00 in Diary No. 4377 of 2000)

Allahabad this the 08th day of December, 2000

HOn'ble Mr.S.K.I. Nagvi, Member (J)

1. Laxman Sen of Kashi Resident of Block No.B-2
Quarter No.M, Military Camp Railway Colony,
Juhi, Kanpur.
2. Raj Kumar Sen of Mummilal, Resident of Block
No.B-11, Quarter No.C, Military Camp Uttar Rail-
way Colony, Juhi, Kanpur.

By Advocates Shri H.P. Pandey
Shri A.D. Prakash

Versus

1. Union of India through General Manager, N.R.,
Baroda House, New Delhi.
2. Divisional Rail Manager, Northern Railway, Lucknow.
3. Divisional Rail Manager, Northern Railway, Allahabad.
4. Divisional Personnel Officer, Allahabad.
5. Divisional Engineer(Engineering) Track, D.R.M.
Office, Allahabad.

Respondents

By Advocate Shri G.P. Agrawal

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Nagvi, Member (J)

As per applicants case, their names

...pg

Suk

were forwarded by the Divisional Railway Manager, Allahabad to Divisional Railway Manager, Lucknow for absorption to the post of Safaiwala as per annexure A-1 to the O.A. but, Divisional Railway Manager, Lucknow declined to pass any order and returned it back to D.R.M., Allahabad for taking necessary action in this regard but, D.R.M. Allahabad is sitting over the matter since 1997 without passing any order on references dated 01.2.1998 and 03.2.1998, copies of which have been annexed as annexure A-7 and A-8 to the O.A.

2. Heard Shri H.P. Pandey, learned counsel for the applicants and Shri G.P. Agrawal, learned counsel for the respondents.

3. Shri G.P. Agrawal, learned counsel appearing for the respondents, has vehemently opposed the prayer mainly on the ground of delay and laches and also on the ground that the applicants are very much overage.

4. Taking into consideration the facts and circumstances of the matter, I find it expedient to direct the competent authority in the respondents establishment to pass the order on annexure A-7 and A-8 ^{and} in the light of letter dated 08.6.1998 from D.R.M., Lucknow, copy of which has been annexed as Annexure A-12. The decision be taken within three months from the date of communication of this order

④
:: 3 ::

alongwith copies of annexure A-7, ~~an~~A-8 and A-12.
The O.A. is disposed of accordingly. No order as
to costs.

See again
Member (J)

/M.M./